

this can be taken up later on. We will take up non-official business now.

Salaries and Allowances of Members of Parliament Act, 1954."

The motion was adopted.

16.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTH REPORT

श्री हर दयाल बेवण (पूर्व दिवंगत) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करना हूँ कि यह सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी मंत्रियों के पांचवें प्रतिवेदन से, जो 21 जून, 1967 को सभा में पेश किया गया था, सहमत है।

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st June, 1967."

The motion was adopted.

Shri S. M. Banerjee (Kanpur): The resolution of Mr. Nath Pai should have more time.

Mr. Deputy-Speaker: When we take it up for discussion, we shall see if it could be done not now. Bills to be introduced.

16.02 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT
(AMENDMENT) BILL*

श्री नीतिराज सिंह चौधरी (होमगाबाद) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि संसद-सदस्यों के वेतन तथा भत्ते अधिनियम, 1954 में दामो संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the

श्री नीतिराज सिंह चौधरी : मैं विधेयक को पेश करता हूँ।

16.03 hrs.

CONSTITUTION (AMENDMENT)
BILL—contd.

(Amendment of article 368) by Shri Nath Pai

Mr. Deputy-Speaker: We take up Mr. Nath Pai's Bill now. Somebody wanted to raise a point of order.

Shri Lobo Prabhu (Udipi): I am raising a point of order.

Shri Nath Pai (Rajapur): You should not invite it. He should have risen.

Mr. Deputy-Speaker: He did. He has given notice.

Shri Lobo Prabhu: Sir, I raise a point of order that this Bill is ultra vires this House; it is against the Constitution; it is against the interpretation of that Constitution very recently in the Supreme Court. I would like to establish that the Bill is ultra vires by five propositions. My first proposition is that the Member in his Statement of Objects and Reasons states that confusion and doubt have arisen from this particular judgment. I wonder if the Member has perused the majority judgment which is quite clear and which lays down that....

Shri S. M. Banerjee (Kanpur): Sir, on a point of order. My submission is that he cannot raise this point of order now.

Mr. Deputy-Speaker: I think we must hear him first. He is on a point of order. I will give Shri Banerjee an opportunity. Have a patient hearing.